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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI THE 29th Jan., 1980.

No.3165(F.No.197/174/79-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23c) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies Sri Puttige Mutt, Udipi for the purpose of the said section for and from the assessment Year(s) 1962-63.

Sd/-  
( B.M.SINGH )

UNDER SECY. TO THE GOVT OF INDIA

To

The Manager,  
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Ring Road, Mayapuri Industrial Area,  
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Copy to:-

1. Sri Puttige Mutt, Udupi, Karnataka-576101.
2. The Commissioner of Income-tax Karnataka II, Bangalore with reference to his letter No.CIB.718/90/77-CIT II dated 19.11.79.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Directors of D&M Services (Income-tax, 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
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10. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice and Company Affairs), New Delhi.

AUTHORISED FOR ISSUE

V.K.Bhatia

( V.K.BHATIA )

ASSTT. DIRECTOR OF INSPECTION  
(RS&P)

\*PAHUJA\*

Sd/-

( B.M.SINGH )

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